

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 201  
IA No. 56/JPR/2020  
IA (CA) No. 13/JPR/2023  
CA No. 27/JPR/2023  
CA No. 06/JPR/2024  
CP No. 13/59/2013  
Under Section 59 of  
Companies Act, 2013

**In the matter of:**

**Smt. Smita Rajeev Sah**

**...Petitioner/Applicant**

**Versus**

**Sah Theaters Pvt. Ltd. & Ors.**

**...Respondents**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. ASHISH VERMA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Applicant : Siddharth Bafna, Adv.  
For the Respondent : Danish Akhtar, Adv.

**ORDER**

**IA No. 56/JPR/2020**

This application has been filed on behalf of Mr. Roop Narayan Sah, Respondent No. 2 in the main CP praying that the order dated 21.03.2017 passed in application No. CA 10/C-II/2017 to the extent of allowing the legal heirs of deceased Respondent No. 9 to be brought on record be reviewed/ set aside. It is submitted by learned counsel for the Petitioner that during the pendency of the application, applicant of this application Mr. Roop Narayan Sah had passed away and his LRs have not taken on record. Learned counsel for the Applicant is directed to move an appropriate application taking necessary steps in this regard.

Sd/-

Sd/-

Reply, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. List this IA on 02.07.2024.

**IA (CA) No. 13/JPR/2023, CA No. 27/JPR/2023, CA No. 06/JPR/2024**

Pleadings are complete in these IAs. List the IAs on 02.07.2024.

Sdr

(Ashish Verma)  
Technical Member

Sdr

(Deep Chandra Joshi)  
Judicial Member

May 06, 2024